BEFORE THE APPELLATE AUTHORITY (Under the Right to Information Act, 2005) SECURITIES AND EXCHANGE BOARD OF INDIA

Appeal No. 6558 of 2025

Amber Arunam	:	Appellant
	Vs	

CPIO, SEBI, Mumbai : Respondent

ORDER

- 1. The appellant had filed an application dated August 18, 2025 (received by the respondent through RTI MIS Portal) under the Right to Information Act, 2005 ("RTI Act"). The respondent, by a letter dated September 09, 2025, responded to the application filed by the appellant. The appellant filed an appeal (Reg. No. SEBIH/A/E/25/00244) dated September 15, 2025. I have carefully considered the application, the response and the appeal and find that the matter can be decided based on the material available on record.
- 2. **Queries in the application** The appellant, in his application dated August 18, 2025, sought the following information:
 - "I am filing this RTI on behalf of my mother, Manjula Sinha, who had invested Rupees 50,000 in PACL Ltd. Her PACL Certificate Number is UXXXXX8. As per the SEBI refund portal, land has been allotted instead of refund. I request the following information under the RTI Act, 2005:
 - 1. Complete details of land allotted against this certificate.
 - 2. Whether land has been registered or handed over to her.
 - 3. What is the process to verify or claim the land?
 - 4. If land is not acceptable, how can she claim monetary refund?"
- 3. **Reply of the Respondent** –The respondent, in response to queries in the application, informed that the information sought is not available with SEBI.

Appeal No. 6558 of 2025

Further, the respondent informed that the details of PACL Matters – Public Notices, Press Releases, Status

Report, and FAQs etc. are available on SEBI Website.

4. Ground of appeal – On perusal of the appeal, it appears that the appellant is not satisfied with the

response of the respondent.

5. I have perused the application and the response provided thereto. I have perused the application and the

response provided thereto. The respondent, in his response, has categorically mentioned that the requested

information is not available with SEBI. In this context, I note that the Hon'ble Central Information

Commission in the matter of Sh. Pattipati Rama Murthy vs. CPIO, SEBI (Decision dated July 8, 2013), held:

"... if it (SEBI) does not have any such information in its possession, the CPIO cannot obviously invent one for the benefit

of the Appellant. There is simply no information to be given." Accordingly, I do not find any deficiency in the

response of the respondent.

Notwithstanding the above, I note that the responsibility of disposal of the properties and repayment to

investors, is entrusted with the Justice (Retd.) R. M. Lodha Committee (under the Chairmanship of Hon'ble

Mr. Justice R.M. Lodha, former Chief Justice of India), which has been constituted, pursuant to the order

dated February 2, 2016 of the Hon'ble Supreme Court of India. I also note that the respondent has

provided the links for accessing Status Reports, FAQs, Press Releases and Public Notices pertaining to

the matter of PACL Ltd., which are already available in the public domain. The appellant may be guided

accordingly.

6.

7. In view of the above observations, I find that there is no need to interfere with the decision of the

respondent. The appeal is accordingly dismissed.

Place: Mumbai

Date: October 09, 2025

RUCHI CHOJER

APPELLATE AUTHORITY UNDER THE RTI ACT

SECURITIES AND EXCHANGE BOARD OF INDIA

Page 2 of 2